



2026:AHC:174414

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7605 of 2026**

Gurendra Pal Singh

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Jitendra Pal Singh, Pradeep Kumar Singh
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.75 of 2024, under Sections 419, 420, 467, 468, 471, 120-B I.P.C. & 6/10 U.P. Public Examination (Prevention of Unfair Means) Act, Police Station-Salempur, District-Deoria, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.
3. Learned counsel for the applicant contends that the applicant was not arrested on the spot. The name of the applicant has been disclosed by the co-accused, who was arrested by the police. Certain documents stated to be forged Aadhaar cards belonging to the applicant and the other accused, with the photographs of alleged professional solvers, are stated to have been recovered by the police. The primary accused is stated to be Bablu alias Darshan Singh and he has been granted regular bail by this Court. Similarly situated co-accused Manveer Singh has been granted anticipatory bail by this court in NABAIL No. 2454 of 2025. The applicant claims that he is a young man aged about 24 years and his entire career would be ruined if he is sent to jail in this case. The applicant undertakes to cooperate with the investigation.
4. Learned AGA has opposed the prayer for bail however does not dispute

the fact that the applicant has no criminal antecedents.

5. I have considered the submissions made by the Learned counsels for the parties.

6. Co-accused Rituraj Tripathi and Manveer Singh have been granted anticipatory bail by this Court. The applicant has no criminal antecedents. The applicant was not arrested on the spot. The primary accused Bablu alias Darshan Singh has been granted regular bail by this Court. The case of the applicant stands on similar footing.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is ***allowed***.

9. In the event of the arrest of the applicant-**Gurendra Pal Singh**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 18, 2026

A. Pandey